

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 606  
IB-603/ND/2022  
IA/5332/2022

**IN THE MATTER OF:**  
**Mr. Deepak Kumar**

...PETITIONER

**Vs**

**Union Bank of India and Ors.**

...RESPONDENT

**Section**  
**U/s 94(1) of IBC, 2016**

**Order delivered on 15.05.2024**  
**Hybrid Hearing (PHYSICAL & VC)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

<b>For the State Bank of India</b>	:Adv Harshit Khare and Adv Prafful Saini
<b>For the ICICI Bank</b>	:Adv. Usha Singh for Respondent no. 3
<b>For the Respondent</b>	:Adv. Sandeep Soni

**ORDER**

**IA/5332/2022**

Ld. Counsel for the Resolution Professional is present and Ld. Counsel on behalf of the Financial Creditor i.e. SBI and Ld. Counsel for the Financial Creditor i.e. ICICI Bank have submitted that they have filed their reply which is available on the e-portal. Ld. Counsel for the Financial Creditor i.e. Union Bank of India is present and submitted that they have filed their response however, the same is not reflected on the e-portal. It was the same position on the last dates of hearing also. Last opportunity is given to the Ld. Counsel for the Union Bank of India to bring on record their response, failing which the matter will be considered on the material available on the record. List the matter on **01.07.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**